

OA 96/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. dt. 23.8.02

Free copies of
order dt. 23.8.02
may be handed
over to Counsel
for both sides.

1/19
Dtd
So.

Or. dt. 23.8.02

Rejoinder not
filed.

1/26/9
Bench

Free copies of order
dt. 27.9.02 may be
handed over to
Counsel for both
sides.

Dtd
27/9/02
So.
Bench

Or. dt. 27.9.02

Rejoinder not
filed.
Reg. interim order.

1/28/2
Bench

MA.1136/02 for
app. orders
copy not sent.

1/29/2
Bench

Order dated 17.12.2002

Heard Ms.T.Sinha, Advocate for the Applicant and Shri S.B.Jena, learned Addl. Standing Counsel for the Respondents. By filing M.A.1136/02, the Applicant has sought permission of this Tribunal to withdraw this O.A.(O.A.No.96/02); because, the Applicant has been assured by the Respondents to get necessary relief outside the Court. In that view of the matter, the Applicant is permitted to withdraw this O.A.96/02, with liberty to approach this Tribunal in the event the Applicant feels aggrieved and/or his grievances are not properly redressed by the Respondents.

The O.A. is disposed of accordingly.

Send copies of this order to the parties and free copies of this order be handed over to the learned counsels appearing for both sides.

In view of disposal of this O.A.96/02, M.A.1136/02 arising out of this O.A. is accordingly disposed of.

Yashwant
Baini (02)
MEMBER (JUDICIAL)